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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

ORIGINAL APPLICATION NO.1508/97

DATE OF ORDER : 04-03-1998.

Between :-

B.Venugopal

... Applicant

And

1. Union of India, rep. by its
Secretary, M/o Communications
& Chairman, Telecom Commission,
Sanchar Bhavan, 20, Ashoka Road,
New Delhi - 110 001.
2. The Sr.Dy.Director General (BW),
Telecom Commission, Sanchar Bhavan,
20, Ashoka Road,
New Delhi - 110 001.
3. The Asst. Director General (CW),
M/o Communications,
Dept. of Telecommunications,
Sanchar Bhavan, 20 Ashoka Road,
New Delhi - 110 001.
4. The Chief Engineer (Civil),
Telecom Civil Zone,
Dept. of Telecommunications,
S-1-885, Kotha, Hyd-500 095.
5. The Superintendent Engineer (Civil),
Telecom Civil Circle, Dept. of Telecommunications,
33-25-45, Kasturibai Peta, Vijayawada-520 010.
6. S.Ayub Basha

... Respondents

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Counsel for the Applicant : Shri V.Venkateshwar Rao

Counsel for the Respondents : Shri V.Rajeshwar Rao for RR 1 to 4

Shri S.Ramakrishna Rao for R-6

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CORAM:

THE HON'BLE SHRI R.RANGARAJAN : MEMBER (A)

THE HON'BLE SHRI B.S.JAI PARAMESHWAR : MEMBER (J)

34 (Order per Hon'ble Shri R.Rangarajan, Member (A)).

....2.

- 2 -

(Order per Hon'ble Shri R.Rangerajan, Member (A)).

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Heard Sri S.Ramakrishna Rao, counsel for the Respondent No.6 and Sri V.Rajeshwar Rao, standing counsel for Official Respondents. None for the applicant.

2. The applicant in this O.A. who is an Executive Engineer (TCD), Tirupathi was transferred as Surveyor to Trivandrum and Respondent No.6 was transferred ~~via~~ him by the impugned order No.7-10/97-C W G dt.21-10-97.

3. This O.A. is filed to set aside the impugned transfer order dt.21-10-97 issued by Respondent No.3 and to continue the applicant in his present post at Tirupati with all consequential benefits.

4. When the O.A. was heard for admission hearing, an interim order was passed on 10-11-97 whereby Respondent No.5 was directed not to relieve the applicant from the post until further orders and Respondent No.3 was directed not to relieve Respondent No.6 from his present post until further order. Liberty was given to the Respondent No.2 to dispose of the applicant's representation dt.7-11-97 on merits during the pendency of the case. It is stated that the interim order is strictly followed.

5. The learned counsel for the official respondents today produced an order No.1-10/97-CWG Dt.3-2-98 whereby the transfer order No.7-10/97-C W G dt.21-10-97 in respect of the applicant and Respondent No.6 are kept in abeyance till further orders.

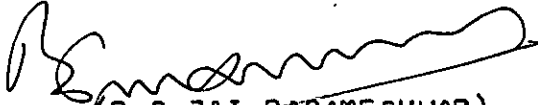
Counsel for the official respondents submits that in view of

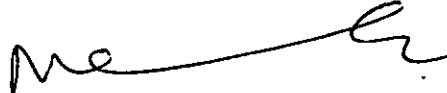
....3.

the above order O.A. does not survive.

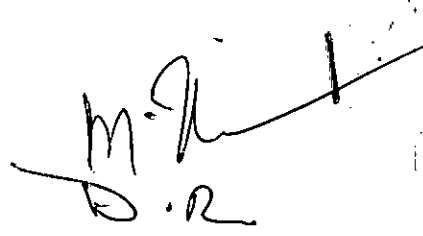
6. In view of the above, the O.A. is dismissed but if the order is going to be revived at a later date, the applicant should be given atleast 10 days time before his relief.

7. O.A. disposed of. No costs.


(B.S. JAI-PARAMESHWAR)
Member (J)
4/3/98


(R. RANGARAJAN)
Member (A)

Dated: 4th March, 1998.
Dictated in Open Court.


M. J. R.

avl/

QA.1508/97

Copy to:-

1. The Secretary, Ministry of Communications & Chairman, Telecom Commission, Sanchar Bhavan, 20, Ashoka Road, New Delhi.
2. The Sr. Dy. Director General (BW), Telecom Commission, Sanchar Bhavan, 20, Ashoka Road, New Delhi.
3. The Asst. Director General (CW), M/d Communications, Dept. of Telecommunications, Sanchar Bhavan, 20 Ashoka Road, New Delhi.
4. The Chief Engineer (Civil), Telecom Civil Zone, Dept. of Telecommunications, 33-25-45, Kasturibai Peta, Vijayawada.
5. One copy to Mr. V. Venkateswara Rao, Advocate, CAT., Hyd.
6. One copy to Mr. V. Rajeswara Rao, ~~for~~ Addl. CGSC., CAT., Hyd.
7. One copy to Mr. S. Ramakrishna Rao, Advocate, CAT., Hyd.
8. One copy to D.R.(A), CAT., Hyd.
9. One copy to duplicate.
10. The Superintendent, Engineer (Civil), Telecom civil circle, Dept. of Telecommunications, 33-25-45, srr Kasturibai Peta, Vijayawada.

95/3/98
TYPED BY
COMPARED BY

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CHECKED
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE MR. B. RANGARAJAN : M(A)

AND

THE HON'BLE MR. B. S. JAI PARAMESHWAR :
M(J)

DATED: 4/3/98

ORDER/JUDGMENT

M.A./R.A/C.A.NO.

in

S.A.NO. 1508/97

ADMITTED AND INTERIM DIRECTIONS
ISSUED

ALLOWED

DISPOSED OF WITH DIRECTIONS

DISMISSED

DISMISSED AS WITHDRAWN

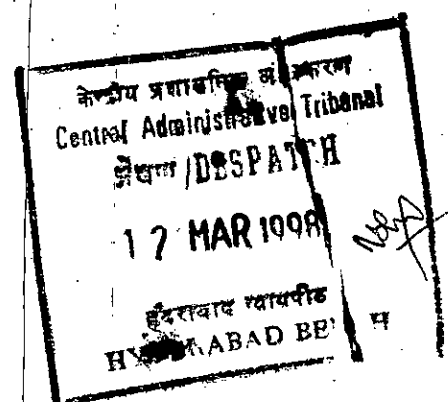
DISMISSED FOR DEFAULT

ORDERED/REJECTED

NO ORDER AS TO COSTS.

II COURT

YLKR



3. In case the request of the applicant is considered and acceded to, the counsel for the petitioner shall bring the same to the notice of this Court by a special mention in which case nothing would survive further, for adjudication. If the request of the applicant is turned down, the case will be decided on the basis of the counter to be filed by the respondents.

प्रमाणित प्रति
CERTIFIED TO BE TRUE COPY

न्यायालय अधिकारी/उप रजिस्ट्रार (न्यायिक)
Court Officer/Dy. Registrar
केन्द्रीय प्रशासनिक अधिकरण
Central Administrative Tribunal
हैदराबाद न्यायपट्ट
HYDERABAD BENCH

Sd/- * * *
Deputy Registrar

केस संख्या	
CASE NUMBER	771508/02
दिनांक	
Date of Filing	10/11/97
कॉपी	11/11/97
न्यायालय अधिकारी/उप रजिस्ट्रार (न्यायिक) Deputy Registrar (J)	

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NC. 1508/97.

Date of Order: 10-11-97.

Between:

B.Venugopal.

Applicant.

and

1. Union of India,
rep. by its Secretary/ Chairman
Ministry of Communications, ~~2012~~
Telecom Commission, Sanchar Bhavan, 20,
Ashoka Road, New Delhi-1.
2. The Senior Deputy Director General (BW)
Telecom Commission, Sanchar Bhavan,
20, Ashoka Road, New Delhi-1.
3. The Assistant Director General (CA)
Ministry of Communications, Dept. of Telecommunications
Sanchar Bhavan, 20 Ashoka Road, New Delhi-1.
4. The Chief Engineer (Civil) Telecom Civil Zone,
Dept. of Telecommunications, 5-1-885, Koti, Hyderabad-95.
5. The Superintendent Engineer (Civil)
Telecom Civil Circle, Dept. of Telecommunications,
33-25-45, Kasturibai Peta, Vijayawada-10.
6. @ S.Ayub Basha, Surveyor of Works,
Telecom Civil Circle, Dept. of Telecommunications,
Ponni Buildings, Power House Road, Tiruvananthapuram,
Kerala.



..Respondents.

Mr. V.Venkateswar Rao, Advocate for the Applicant.

Mr. V.Rajeswar Rao, Advl.CS&C for the Respondents.

CORAM:

THE HON'BLE MR. H.RAJENDRA PRASAD : MEMBER (ADMN)

THE HON'BLE MR. B.S.JAI PARAMESWAR : MEMBER (JUDL)

The Tribunal made the following Order:-

Heard Sri V.Venkateswar Rao for the applicant and
Sri V.Rajeswar Rao for the Respondents.

2. In view of the submissions at the bar and also the facts
contained in the OA it is decided to-

- a) Admit the case;
- b) Direct the Respondents to file a reply in four weeks;
- c) Give liberty to the counsel for the respondents to make a
special mention of this case if he receives any instructions
in the matter earlier;
- d) Direct Respondent No.5 not to relieve the applicant from his
present post until further orders;
- e) Similarly, direct R.No.3 not to relieve R.No.6 from his
present post until further orders; and
- f) Give liberty to Respondent No.2 to dispose of the applicant's
representation dt.7-11-97 on merits even during the
pendency of this case.

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11. Why are you interested?

[illegible]

— *Journal of the American Medical Association*, 1990

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201-7711111-1-1 ENGINEER(CIVIL)

THE CIVIL RIGHTS ACT OF 1964

33-25-45 KALIFORNIA PLATA VIS Y N.L.A. 520 010



BY ORDER OF TRIBUNAL IN OA 1508/97 FILED BY B VANDER L
 . CIVIL (CIVIL) TILLOCH CIVIL CIVILIAN TRIBUNAL IN
 10-11-97 REPORT NO 5 CIVIL CIVILIAN TRIBUNAL (CIVIL)
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MEMORANDUM NO 3 NAMED THE ASSISTANT DIRECTOR OF ENCL (C) OF THE COMMISSIONERS OF THE REVENUE DEPARTMENT OF THE GOVERNMENT OF INDIA IS REQUESTED NOT TO DERIVE MATTER NO. 6 I.C.

RYCE BARRON SURVEYOR OF WORKS IN THE CIVIL ENGINEERING OF THE COM-
PANY BUILDING STONE AND IRON THROUOUT THE STATE OF TEXAS FOR THE
PAST FORTY YEARS UNTIL FORTY YEARS AGO

RECORDED TO 2 FILE, CRIMINAL JUSTICE DIVISION - 10-11-97
CONVICTION OF THIS SUBJECT IS HELD TO BE LIBERTY TO THE
CRIMINAL JUSTICE DIVISION - 7-11-97 ON REPEAL --

CENTRAL ALTERNATIVE
MILITARY BRANCH

ot to be telegraphed:

...To. 1508/97

C. J. Lynch.

Dated: 10-11-97.

A. Suresh Babu
SECTION OFFICER
Central Administrative Tribunal
Hyderabad Bench.
10/11/2017

MINI PARTY'S CUST

TO

THE ASSISTANT DIRECTOR GENERAL (C)
MINISTRY OF COMMUNICATIONS
DEPT. OF TELECOMMUNICATIONS
SANCHER BHAVAN
20 ASHOKA ROAD NEW DELHI 110 001

THE SUPERINTENDENT OF ENGINEER (CIVIL)
TELECOM CIVIL CIRCLE DEPT OF TELECOMMUNICATIONS
33-25-45 KASTURIBAI PETA VIJAYAWADA 520 010



BY ORDER OF TRIBUNAL IN OA 1508/97 FILED BY B VENUGOPAL
EXECUTIVE ENGINEER (CIVIL) TELECOM CIVIL DIVISION AIRUFAI DATED
10-11-97 RESPONDENT NO 5 NAMELY SUPERINTENDENT OF ENGINEER (CIVIL)
TELECOM CIVIL CIRCLE DEPT OF TELECOM VIJAYAWADA IS DIRECTED NOT TO
RELIEVE THE APPLICANT FROM HIS PRESENT POST UNTIL FURTHER ORDERS

RESPONDENT NO 3 NAMELY THE ASSISTANT DIRECTOR GENERAL (C)
MINISTRY OF COMMUNICATIONS DEPT OF TELECOMMUNICATIONS SANCHER BHAVAN
NEW DELHI IS DIRECTED NOT TO RELIEVE RESPONDENT NO. 6 I.E.

AYUB DASHA SURVEYOR OF WORKS TELECOM CIVIL CIRCLE DEPT OF TELECOM
PUNJI BUILDING FLOWER HOUSE ROAD THIRUVANANTHAPURAM KERALA FROM HIS
PRESENT POST UNTIL FURTHER ORDERS

RESPONDENT NO 2 VIZ., SENIOR DEPUTY DIRECTOR GENERAL (EN)
TELECOM CONTRIBUTION SANCHER BHAVAN NEW DELHI IS AT LIBERTY TO DISPOSE
OF THE APPLICANT'S REPRESENTATION AT 7-11-97 ON MERITS -- ORDER FOLLOWING

CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH

Not to be telegraphed:

O.A.No. 1508/97

C.A.T. Hyd. Bench.

Date: 10-11-97.

[Signature]
SECTION OFFICER
Central Administrative Tribunal
Hyderabad Bench.